

**IN THE HIGH COURT OF JUDICATURE AT PATNA  
CRIMINAL APPEAL (SJ) No.482 of 2016**

Arising Out of PS. Case No.-76 Year-2014 Thana- ITARHI District- Buxar

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1. Bhola Chaubey, son of Barmeshwar Chaubey
  2. Barmeshwar Chaubey, son of Late Keshri Chaubey  
Both residents of Village- Atrauna, Police Station- Itarhi, District- Buxar.

... .. Appellant/s

Versus

The State of Bihar

... .. Respondent/s

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**Appearance :**

For the Appellant/s : Mr.Parijat Saurav  
For the Respondent/s : Mr.Abhay Kumar

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**CORAM: HONOURABLE MR. JUSTICE CHAKRADHARI SHARAN SINGH**

ORAL ORDER

6      22-01-2021                      I.A. No. 01 of 2019 has been filed on behalf of Appellant No. 1 seeking suspension of sentence and grant of bail during pendency of appeal. He has been convicted for offence punishable under Section 304-B read with Section 34 of the Indian Penal Code and sentenced to undergo imprisonment for a term of eight years by judgment and order dated 14.06.2016, passed by learned Additional Sessions Judge-VI, Buxar.

Appellant No. 1 has remained in custody since 05.06.2014. He was also in custody during course of investigation and trial. There is no likelihood of the appeal being taken up in near future.



In the above circumstance, in the light of the Division Bench Judgment of this Court in case of *Suddu Kumar vs. The State of Bihar* reported in *2017(3) BLJ 47*, I.A. No. 01 of 2020 is allowed.

Let appellant No. 1, above named, during pendency of this appeal, be released on bail on furnishing bail bond of Rs. 10,000/-(Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Additional Sessions Judge-VI, Buxar in Sessions Trial No. 36 of 2015, arising out of Itarhi P.S. Case No. 76 of 2014. The sentence shall remain under suspension in the meanwhile.

**(Chakradhari Sharan Singh, J)**

Rajesh/-

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